

**Central Administrative Tribunal
Principal Bench**

CP 756/2015
in
OA 3675/2015

this the 14th day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Manjit Singh & Ors. Petitioners

(By Advocate:Shri B.L.Wanchoo)

Versus

Brig. R.S.Rawat, Commandant
Central Vehicle Depot,
Delhi Cantt-10 Respondent

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioners.

2. The present Contempt Petition is filed against the interim order dated 15.10.2015 where under this Tribunal directed the respondents not to recover any amount in pursuance of the impugned orders therein. Admittedly, even as per the learned counsel for the petitioners the respondents have stopped recovery from the month of November, 2015 onwards.

3. In the circumstances, we do not find any merit in the Contempt Petition, accordingly, the same is dismissed. No costs.

**(Dr. Birendra Kumar Sinha)
MEMBER(A)**

**(V. Ajay Kumar)
MEMBER (J)**

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